

(ii) 8 per cent per annum for advances between Rs. 25001 to Rs. 50,000, and

(iii) 10 per cent per annum on the advances between Rs. 50,001 to Rs. 70,000.

(b) For employees taking an advance of or upto Rs. 25,000, there was no increase in rate. For the others, the revision in rates did mean an increase but different interest rates being applicable to the same advance on a slab-rate basis, the average interest payable on the total loan will be less than what it appears on the face of it. Thus, the average rate of interest even on the highest permissible amount of Rs. 70,000 will be 8.03 per cent only. Besides, the Government has directed that the costlier loan should be adjusted first. This will, therefore, further reduce the interest burden.

(c) The rates of interest of HUDCO and the Apex Cooperative Housing Finance Society have been studied. Barring the interest rate of HUDCO for the Economically Weaker Sections, whose household income is Rs. 350 p.m. or under, and for whom the interest rate is 5½ per cent p.a., the Government's interest rate for its employees is more favourable than the interest rate of these financial institutions. The banks do not generally lend for housing except to a limited extent for Scheduled Castes and Scheduled Tribes hostels where the rate of interest is less and for rural housing. To their employees, different banks give at different rates, some very concessional, but the Government does not propose to revise its interest rate to be at par with them.

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HOUSING AND URBAN DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1975-76 AND A NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, 1952

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): On behalf of Shri Sikander Bakht, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-590/77].

(2) A copy of Notification No. S.O. 4226 (Hindi and English versions) published in Gazette of India dated the 4th December, 1976, under sub-section (2) of section 17 of the Requisitioning and Acquisition of immovable Property Act, 1952. [Placed in Library. See No. LT-591/77].

FERTILISER (MOVEMENT CONTROL) 2ND AMENDMENT ORDER 1977, FOOD CORPORATIONS (AMDT.) RULES, 1977, ANNUAL REPORT OF F.C.I. FOR 1975 76 AND STATEMENTS RE. DELAY IN LAYING PAPERS, ETC.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI

SURJIT SINGH BARNALA): I beg to lay on the Table:

(1) A copy of the Fertiliser (Movement Control) Second Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 278(E) in Gazette of India dated the 16th June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-592/77].

(2) A copy of Food Corporations (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 25th April, 1977, under sub-section (3) section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-593/77].

(3) A copy of the Annual Report of the Food Corporation of India for the year 1975-76 along with the Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.

(4) A statement (Hindi and English versions) showing reasons (i) for delay in laying the papers, and (ii) for not laying simultaneously the Hindi versions of the papers, mentioned at item (3) above. [Placed in Library. See No. LT-594/77].

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the State Farms Corporation of India Limited, New Delhi, for the year 1974-75. [Placed in Library. See No. LT-595/77].

(6) A copy each of the following Interim Reports (Hindi version)** of the National Commission on Agriculture together with the summaries of the important recommendations made therein:—

(i) Social Forestry.

(ii) Agricultural Price Policy. [Placed in Library. See No. LT-596/77].

ANNUAL ACCOUNTS OF UGC FOR 1974-75, STATEMENTS RE. DELAY IN LAYING PAPERS ACCOUNTS OF I.I.T. NEW DELHI FOR 1975-76 AND ANNUAL REPORT AND REVIEW OF KHUDA BAKSH ORIENTAL PUBLIC LIBRARY FOR 1975-76

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1974-75, together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.

(ii) A statement showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-597/77].

(2) (i) A copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above papers.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (2) (i) above. [Placed in Library. See No. LT-598/77].

(3) A copy of the Annual Report (Hindi and English versions) of the

*The Report was laid on the Table on the 13th June, 1977.

**The English versions of the 16th August, 1973 and the 13th March,

Reports were laid on the Table on the 1975 respectively.

Khuda Baksh Oriental Public Library, Patna, for the year 1975-76 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Baksh Oriental Public Library Act, 1969.

(4) Review (Hindi and English versions) on the working of the Khuda Baksh Oriental Public Library, Patna, for the year 1975-76.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (3) above. [Placed in Library. See No. LT-599/77].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the table a copy each of Notifications Nos. 210/77-C.E. and 211/77-C.E. (Hindi and English versions) published in Gazette of India dated the 4th July, 1977, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-600/77].

12.05 hrs.

DEMANDS* FOR GRANTS, 1977-78—
Contd.

MINISTRY OF AGRICULTURE AND IRRIGATION—Contd.

MR. SPEAKER: 12 hours had been allotted for the Ministry of Agriculture and Irrigation but we have taken 14 hours and 15 minutes, that is, 2 hours and 15 minutes more than the allotted time. As I had announced on Saturday, the Minister will have to reply now. We have already lost the time for Demands relating to Shipping, Civil Aviation, and the ones relating to Planning may also have

to be guillotined. Therefore, I may inform the House that if we take more time on this we may lose a few more demands. Therefore, I am not inclined to extend the time unless the Business Advisory Committee takes a decision to this effect. We have already taken 2 hours and 15 minutes more than the allotted time on these Demands. Now I request the Minister to reply.

SHRI SAMAR GUHA (Contai): Sir, last Saturday, you assured the House that you would furnish information regarding hanging of the Naxalite girl on the 18th July. (Interruptions).

MR. SPEAKER: They are only convicted by Sessions Court. It has not even gone to the High Court. Nobody can do anything in this matter unless the High Court approves it. The matter has not yet been finally decided. (Interruptions). Anyway I have got the information. They say that it was only the Sessions Court which has convicted them. The High Court has not confirmed it yet. Therefore, there is nothing to be worried about now. I think you must know this. That is the information.

श्री उद्देशिन (देवरिया) : अध्यक्ष महोदय, माननीय मंत्री जी जब उत्तर दें तो इस बात पर प्रकाश डालें कि उत्तर प्रदेश सरकार ने घाघरा पर करनाली, राप्ती पर भालगवांग और पंचेश्वर बंध की योजनाओं के बारे में जो लिखा है आपको, उस पर केन्द्रीय सरकार क्या करने जा रही है ?

MR. SPEAKER: Mr. Samar Guha began; then this gentleman. A third is rising in his seat there. Nobody can prevent them. You get up, then others get up, I cannot prevent them. They are doing exactly the same thing.... (Interruptions). How can I ask them to sit down, once you begin, others follow.

*Moved with the recommendation of the Vice-President acting as President.